

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 15

C.P. (IB)/934(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **05.02.2024**

NAME OF THE PARTIES: **SMALL INDUSTRIES DEVELOPMENT**
 BANK OF INDIA V/s SURJI GOVINDJI
 THAKKAR

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P. (IB)/934(MB)2023

- 1) Mr. Narender Singh, Ld. Counsel for the Resolution Professional is present.
Neither the Counsel for the Financial Creditor nor the Counsel for the Respondent are present, when the matter is called out.
- 2) Counsel for the Resolution Professional seeks some time to file and place on record Report contending that the Report is ready and they are in the process of having it served upon the Respondent, as well.
- 3) Needless to say, after receiving a copy of the Report, Respondent shall file and place on record Affidavit in Reply well before the adjourned date by duly serving a copy to the other side well in advance, failing which, this

Bench shall proceed further in the matter based upon the materials available on record and the verbal arguments on that date.

4) At request, 01.03.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare